FORM NO. 21

(See rule 114)

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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

O.A.No. 345/90 CIRCUIT BENCH, LUCKNOW

Onkar Nath Srivastava

Applicant

versus

Union of India & others

Respondents

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. A.B.Gorthi, Adm. Member.

(Hon. Mr. Justice U:C. Srivastava)

The applicant who retired as Assistant Post Master General (PLI), which post he held till the date of superannuation on 31.7.85, which date he was served with two charge-sheets for disciplinary proceedings against him but both the proceedings were dropped vide order dated 20.9.89 and 13.10.89. These chargesheets pertains to the period when he was functioning as AD (T) Another chargesheet was issued to the applicant on 28.4.86 for holding of enquiry into the alleged irregularity in the repair/purchase under section 9 of the C.C.S. (Pension) Rules, 1972 when the applicant was functioning as AD(T), Lucknow. The applicant expressed his inability to attend the enquiry at Delhi being heart patient. It was informed after dropping of the proceedings in the year 89, some of the pensionary benefits were released to him and no interest on the amount which was withheld for such a long period was given to him. A sum of Rs 20,182 out of Rs 1,14,972 was also paid to him and the rest amount was withheld. According to the applicant normally pension is also not being paid to



to him. The proceedings are still pending and the applicant has challenged the said proceedings on variety of grounds including that after retirement the chargesheet in respect of some acts of omission and commission which is said to have been committed by him some 4 years prior to retirement and as such in view of rule 9 of the C.S.S (Pension) Rules, 1972under which the proceedings have been initiated, the same cannot be initiated and the said rule itself provides (r.Rule 9(2) (b) (ii) of C.C.S)P nsion Rules 1972) that the departmental proceedings shall not be which tody place more to initiated in respect of the event prior to superannuation. The chargesheet has also been filed before us and the same indicates that last date of tenders which were invited for repairs was 17.11.80. The A.D. (T) approved the tender notice on 27.11.80 appeared in Lucknow 9 Newspapers located at Daxwi. Another tender was submitted on 5.1.81. The draft was approved on 6.1.82 tobe issued under the signatures of the applicant and notice was sent to the firm on 14.1.1981. Certain xx other proceedings on file/going on. The concurrence of the I.F.A. was obtained on 17.2.81 and the contractor were addressed on 20.2.1981 intimating him the approval and requesting him to deposit Rs 500/as security. Vide letter dated 24.2.81 the contractor asked for permission to allow his staff to visit the site for installation of the tower clock etc. The permission was granted on 27.2.81 and the contractor submitted the bill on 27.4.81 and without examination of bills and challans etc. the bill was sanctioned by the applicant on 29.4.81. It was in the year 1982 when the Clock stopped working and agin office notings started that there was 10 years guarantee for the



said clock given by the Contractor. Thus, the bill was paid thereafter by the applicant. Thus, everything happened concluded in the year 1981 and the charge-sheet was issued to the applicant in the year 1986 i.e. 4 years after the act of omission and commission in respect of the event in which the payment was made and everything was concluded and the disciplinary proceedings under Rule 9 of the Discipline & Appeal Rules were initiated after more than 4 years of the event. Accordingly, the proceedings are being barred by time, could not have been initiated in violation of Rule 9 of C.C.S. (Pension) Rules, 1972. and as such this application deserves to be allowed and the proceedings against the applicant are without jurisdiction and the said ' proceedings are quashed. The respondents are directed to make payment of the entire amount which has been withheld within a period three months from the date of receipt of a copy of this judgment alongwith interest

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Adm. Member.

Vice Chairman.

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Stucknow Dt. 31-7-91

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CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

44.6%

Registration No. 345 of 1989 90 L.

APPLICANT(5) Show Onkar North Sonvartan RESPONDENT(5) U. C. I softhers

Particulars to be examined

Is the appeal competent?

1.

- 2. Is the application in the prescribed form ?
 - Is the application in paper book form ?
 - c) Have six complete sets of the application been fixed?
- Is the appeal in time ? 3.
 - h) If not, by how many days it is beyond time?
 - Has sufficient case for not making the application in time, been filed?
- Has the document of authorisation Vakalatnama been filed ?
- Is the application accompanied by 8.D./Postal Order for Rs.50/-5.
- б. Has the certified copy/copies of the order(s) against which the application is made been filed?
- Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?
 - Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?
 - Are the documents referred to in (a) above neatly typed in double sapce ?
- Has the index of documents been filed and pagaing done properly ?
- Have the chronological details of representation made and the but come of such representation been indicated in the application?
- Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal?

Endorsement as to result of examination

yes

yes Postal Order 50%

No

Particulars to be Examined

Endorsement as to result of examination

- 11. Arc the application/duplicate copy/spare cupies signed ?
- 12. Are extra copies of the application with Annexures filed ?
 - a) Identical with the Original ?
 - b) Defective ?
 - c) Wanting in Annuxures

Nos. papesNos

Pave the file size envelopes to beering full iddresses of the respondents been filed ?

- 14, Aro the given address the registered address?
- 15. Do the names of the parties stated in the copies tally with these indicated in the application?
- 76. And the translations cortified to be ture or supported by an Affidavit affirming that they are true ?
- 17, And the facts of the base a mentioned in item no. 6 of the application ?.
 - a) Conciso ?
 - b) under distinct heads ?
 - 3) Numbered consectively R.
 - d) Typed if double space on one side of the paper ?
- 18. Have the particulars for interim order prayed for indicated with reasons ?
- 19, Whother all the remedies have been exhausted.

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Hou ble Mr. D.K. Agraval Jin.
Hou ble Mr. D.K. Agraval Jin.

Dus 40 resolution of Bar Association

23.11.90

Hon. Mr. Justice K. Nath, V.C. Hon. Mr. M.M. Singh, A.M.

B.00

Heard the learned counsel for

plicant. The relief claimed is to quash chargesheet dated 24.4.86(Annexure-1). The ground is that while the petitioner had retired

from service on 31.7.85 the period of alleged misconduct was only from 14.12.80 to 14.12.81, That Defer more than 4 years had elapsed after the act of the conduct and before the institution of the disciplinary proceedings. Counsel for the applicant says there is no justification to institute the disciplinary proceedings will Rule 9 (2) of the Central Civil Services PensionRules, 1972.

Issue notice to the respondents to show-Cause why the petition may not be admitted, and list for orders/admission on 14.12.90, as no Bench is available in the week commencing 3.12.90. Till the aforesaid date the disciplinary proceedings aforesaid shall remain stayed in so far as it concerns the applicant. It is clarified that the proceedings may continue in respect of other persons involved in the chargesheet. Shri V.K.Chaudhari accepts notices on behalf of the respondents. Notices meant meant for respondents may be delivered to Shri V.K. Chaudhary. Copy of the order may be given to both the parties within 2 days.

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DRDER SHEET

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

O. A. NO. 34c OF 1996 O. M. Saiverlangs. U. o. 9 Lallers

Sl.No. Date Office Report 6 ersviletre Today, The application is allowed. of catal PHNKAD/ 20 Vile charahour Aprivocati

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BEFORE THE HOW BLE CENTRAL ADMINISTRATIVE TRIBUNAL ALIAHABAD, CÎRCÛIT BENCH, LUCKNOW

O.A. No ---345 of 1990 (L)

Onkar Nath Srivestva - - - - Petitioner

Versus

Union of India & Others - - - - Respondents

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notod for 5/1/90 29 (1 J. Mary Roy 1/90

For use in the Tribunal's Office

Date of filing or

Date of receipt by post Registration no Signature of the Applicant (Onkar Neth Srivastva)

for Registrar

HEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD, CIRCUIT BENCH, LUCKNOW



O.A. No - - Of 1990c Tribunal

Central Administration

Circuit Bench, Lucknow

Date of Firing

Date of Receipt by Past......

Deputy Registrar (1)

Onkar Nath Srivastva, s/o Sri A.L. Srivastva, r/o 269/37 Devi Dayal Marg, Birhana, Lucknow

----- APPLICANT/PETITIONER

VERSUS

- 1. Union of India, through Secretary Min. of Communications, Deptt. of Posts, Govt of India, New Delhi
- 2. The Director General (Posts) Dak Tar Bhawan,
 New Delhi-1
- 3. The Chief Post Master General (UP Circle)
 Lucknow
- 4. The Sr. Dy Director Gen (Vig), Govt of India, Min of Communications, Deptt of Posts, New Delhi-1

---- Respondents

APPLICATION UNDER SECTION 19 OF THE CENTRAL TRIBUNAL ACT 1986

Rider restor

Application is made: The application is directed against Sr. DDG (Vig), Govt of India, Min. of Communications, Deptt of Posts, New Delhi order no 7/14/85-Vig-II, dated 24.4.86, instituting departmental proceedings against the applicant under Rule 9 of the CCS (Pension) Rules 1972, and consequently witholding applicants D.G.R.C a-nd Pension Commutation amount payable on retirement and also not fixing the regular pension so far.

Contd page 2



- 2. Jurisdiction of the Tribunal: The applicant declares that the subject matter of the order against which he wants redressal is within the jurisdiction of this Hon'ble Tribunal.
- 3. <u>Limitation</u>: The applicant further declares that the application is within the limitation period prescribed in section 21 of the Adm. Tribunal Act 1985.
- 4. Particulars of the case: (iThat the petitioner joined the Postal Services (P&T Deptt) as a sorter in the year 1946 and during the course of his employment earned various promotions and ultimatly he was promoted to the post of A.D.P.S (T), class II, wef 14.7.80 and remained on this post till 14.12.81.
- Class I post, wef 15.12.81, as A.P.M.G (PLI), which he held till his retirement on supernuation on 31.7.85.

 The petitioner retired from postal services as APMG (PLI) LKP, wef 31.7.85.
- (iii) That on the last day of his service, i.e. on 31.7.85, the applicant was served with two charge sheets initiating disciplinary proceedings against him vide D.D.G (VIG) New Delhi Nos 7-9/85-Vig-II, and 7-10/84-Vig-II, both dated 29.7.85, but both the proceedings were dropped vide 7-9/85-Vig-II dated 28.9.89 and 7-10/84-Vig-II dated 13.10.89.
- the period when the applicant was functioning as AD(T) and the proceeding were dropped as the charges could not be proved.

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- applicant vide Sr DDG (Vig) No 7-14/85-Vig-II dated 24.4.86, for holding enquiry into the alleged irregularity in repair/purchase of clock (Tower), under section 9 of the CCS (Pension) Rules 1972. The incident pertained to the period when the applicant was functioning as AD(T). Lucurow.
- patient, he expressed his inability to attend the enquiry at New Delhi and prayed that the same be held at Lucknow. The applicant did not receive any reply to his prayer. The earlier two charge sheets were dropped in 1989 unilaterally by the Competent Authority and make only the proceedings initiated on the authority of Sr DDG(Vig) Memo dated 24.4.86 are pending against the applicant.
- (vii) That as a result of the above proceedings, the retirement benefits of the applicant have been held up which are as under:

About

1. Death-cum Retirement Gratuatity: Rs 46,612.00

2. Pension Commutation : 50,000.00

3. Leave Encashment : 16,360.00

4. C.G.E.G.I.S : 2,000.00

(viiii That as a result of dropping of the proceedings initiated on 31.7.85, and also because of the frantic prayers of the applicant to the concerned officials, the amount specified in Srl 3, and 4 in the preceding pa-ra was released on 30.5.90 and 16.8.90 respectively amounting Rs 17310.00 and 2872.00 respectively without paying any interest. It may kindly be seen that the amount which was due in 1985 was paid in 1990 without any interst resulting in huge financial loss to the applicant and another 1.25 lacs is witheld without any justfiable reason since last five years and the applicant who had put on about 40 years of unblemished

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miseries and difficulties can be judged from the fact that he has not been awarded yet the normal pension for which he is entitled and the same is fixed at an ad-hoc basis at the rate of Rs 1256/- pm and all his dues earned during his long service have been witheld.

- (ix) That it is submitted that all the dues of the till now applicant have been witheld only because of the lone, proceedings illegally initiated against the applicant by of not vide Sr DDG (Vig) order dated 24.4.86, a copy of which is Ann 'I' to this application.
- That the above proceedings relates to the period when the applicant was working as AD(T), regarding alleged irregularity in repair/purchase of Tower Clock. The tender for the same was invited vide order/notice dated 24.1.81, and on the completion of the work, the applicant conveyed the sanction of the Director on 29.4.81.
- relates to a period which took place more than four years before the initiation of proceedings under section 9 of CCS(Pension) Rules and is in violation and controvention of Rule 9 (2) (b) (ii) of CCS (Pension) Rules 1972 and as such irrepairable loss and injury and unjustice has been caused to the applicant by the impugned order.
- (xii) That in spite of repeated reminders/prayers to release the money due to the applicant and to drop the proceedings, no heed was paid and till now, not a single hearing has so far been fixed by the enquiry officer.
- (xiii) That aggrieved by the callous attitude of the department, the applicant submitted a review petition to the President of India on 1.8.89, but unfortunately, no action has so far been taken to redress the grievance of the applicant. A copy of the same is Ann '2' to this

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application. That as no action seems to have been taken on the review petition, the applicant sent a reminder con 13.12 89. The applicant has not so far heard anything in reply thereog.

- (xiv) That the applicant is a chronic heart patient and is facing great financial hardship and is therefore unable to get proper medical treatment for want of money.
- order dated 24.4.86 are illegal and against the Rules framed in this regard and the non-fixation of pension and the non-release of his dues are not only greatly unjust but also against the Rules and are liable to be quashed by this Hon'ble Tribunal.
- (xvi) That it may further be submitted that on merits too, there is no case against the applicant. The applicant was not the sanctioning authority and the amount of the bill in question was santioned by the Birector and the applicant merely enveyed the sanction and as such he could not be held responsible for any alleged loss to the Gobt.
- (xvii) That against the alleged loss of Rs 18000/-, the 0.Ps have witheld applicant's 1.75 lacs, his whole life's earning and saving and have not fixed the proper pension due to him, since last five years.
- (xviii) That the impugned order dated 24.4.86, the proceedings initiated thereunder, and non-fixation of pension are against the Rules and natural justice and has resulted in great fibancial hardship to the applicant who has been made to suffer and to run from piller to post in this old age and deteriorating health.

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- 5. Grounds for relief with legal provisions:

 That this application is filed on the following legal grounds:
 - (a) Because the impugned order/charge sheet is arbitrary, against the Rules and in controvention of the mandatory provisions and the proceedings are liable to be quashed.

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- (b) Because the Rule 9 of the CCS (Pension)
 Rules 1972, under which the proceedings are
 initiated, provides in sub claus (2) (b) (ii)
 that the departmental proceedings shall not be
 instituted in respect of any event which took
 place more than four years before such institution.
 In the instant case, the event relates at the most
 to period till 29.4.81 and the proceedings could
 not be initiated on 24.4.86.
- (c) Because on merits too, there is no case against the applicant and that is why no progress has been made after the appointment of I.O.
- (d) Because Witholding of applicant's dues has resulted in unjustice and irrepairable loss to the petitioner.
- (e) Because it is against the justice to prolong illegal proceedings and harrass the Govt servant after retirement when he needs rest and comfort.
- (f) Because the proceedings ought to have been dropped immediately when the mandatory provisions were brought to the notice of higher officials.
- 6. <u>Details of remedies exhausted</u>: Besides a large number of petitions to the Deptt. the applicant has represented to the Presidient of India, vide his review contd page 7

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petition dated 1.8.89, contained in Ann '2' to this application. A reminder has also been sent on 13.12.89 but no reply or action has been intimated so far.

- 7. Matters not previously filed or pending with any other Court: That the applicant further declares that he has not previously filed any application, writ petition or suit, regarding the matter in respect of which this application has been made, before any other Court or authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.
- 8. Relief Sought: That in view of the facts mentioned in para 4 above, the applicant most respectfully prays for the following reliefs.
 - kind enough to quash the impugned order/charge sheet issued by the Sr DDG (Vig), Min of Communications, Deptt. of posts, New Delhi No 7-14/85-Vig-II dated 24.4.36, and be further pleased to order that all proceedings instituted under the authority of above quoted order be quashed.
 - (b) That the amount with-held viz, D.G.R.C AND Pension Commutation be released forthwith alongwith an interst of 12 % per annum for the period of unauthorised delay, i.e. 6 months after 31.7.85 thll the date of release.
 - (c) That the regular pension of the applicant be fixed at the earliest, and
 - (d) Any other order this Hon'ble Tribunal deem just and fit in the circumstances of the case.
- 9. Interim order if any prayed for: That the humble applicant most respectfully prays that during the

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pendency of this application, this Hon'ble Tribunal be pleased to direct that the due amount of the applicant towards his D.G.R.C and Pension Commutation be released immediately alongwith 12% per annum interest for the delay period, to enable the applicant to undertake his treatment properly.

- That this petition/application is being moved 10. through the Counsel for the applicant.
- 11. Particulars of the Postal Order : Name of the issuing PO. : High Court P.O Klew Date of issue and no of: Bo2415930 dt 241090 postal order Post office at which payable : Allahabad.
- List of Encosures: That the following documents 12. are enclosed with the application :
 - Ann 'I' Sr DDG(Vig) No 7-14/85-Vig-II dated 24.4.86 alongwith complete charge-sheet.
 - 2. Ann '2' Review/Representation to the President of India dated 1.8.89 by the applicant.

Verification

s/o Sri A.L.Srivastva, Onkar Nath Srivastva, aged about 63 years, having retired as APMG (PLI) Lucknow on 31.7.85, r/o 269/37 Devi Dayal Marg, King Birhana, Lucknow hereby verify that the contents of paras 1 to 12 of this Personal application are true to my mum knowledge, and that I have not suppressed any material fact.

Lucknew

Dated : \$3 0ct 90

To

The Registrar

Signature of the Applicant (Onkar Nath Srivastva)

Counsel for the Applicant

Before le Horible C. A. T Circuit Bench, Lucknow

OA No - 9 1990

Onkan Non Frientra - - Appliant

Vs

Uhran of India

Respondents

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No. 7/14/85-Vig. II Government of India Ministry of Communications Department of Posts Ann

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Dak Tar Bhavan, Sansad Marg, New Delhi-110 001.

Dated the 2 Allipril 1986.

MEMORAM DUM

26 APR 1986

In pursuance of the sanction accorded by the President under Rule 9 of the Central Civil Services (Pension) Rules, 1972 for instituting departmental proceedings against Shrb O.N. Srivastava, formerly Assistant Director (T) and retired as Assistant Postmaster General (Postal Life Insurance), O/o the Postmaster General, U.P. Circle, Lucknow vide Department of Posts order No. 7/14/85-Vig. II dated 14 4 it is proposed to hold an enquiry against the said Shri O.N. Smivastava in accordance with the procedure laid down in Rules 14 & 15 of the Central Civil Services (Classification, Control and Appeal) Rules, 1965. The enquiry whall be conducted by Shri A.K. Garde, Commissioner for Departmental Inquiries, Central Vigilance Commission, Jamnagar House Hutments, New Dalhi at New Dalhi.

- The substance of the imputations of misconduct or misbehaviour in respect of which the inquiry is proposed to be held is set out in the enclosed statement or articles of charge (Annexure I). A statement of the imputations of misconduct or misbehaviour in support of each article of charge is enclosed (Annexure II). A list of documents by which and a list of witnesses by whom the articles of charge are proposed to be sustained are also enclosed (Annexures III & IV).
- 3. Shri O.N. Srivastava is directed to submit within 10 days of the receipt of this Memorandum a written statement of his defence and also to state whether he desires to be heard in person.
- He is informed that an enquiry will be held only in respect of those articles of charge as are not admitted. He should, therefore, specifically admit or deny each article of charge.
- Shri O.N. Srivastava is further informed that if he does not submit his written statement of defence on or before the date specified in para 3 above or does not appear in person before the inquiring authority or otherwise fails or refuses to comply with the provisions of Rules 14 & 15 of the Central Wivil Services (Classification, Control and Appeal) Rules, 1965 or the orders/directions issued in pursuance of the said Rules, the inquiring authority may hold the inquiry against him ex-parte.
- 6. The receipt of this Memorandum may be acknowledged.

By order and in the name of the President.

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(GURCHARAN SINGH)
Senior Deputy Director General (Vigilance)

Shri O.N. Srivastava,
Formerly Assistant Director (T) and retired Assistant Postmaster General
(Postal Life Insurance), O/o the Postmaster General, U.P. Circle, Lucknow,
(Through the PMG, U.P. Circle, Lucknow,)

C.T.C.

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ANNEXURE I

Statement of Articles of Charge framed against Shri O.N. Srivastava, formerly Assistant Director (T) and retired Assistant Postmaster General (Postal Life Insurance), O/o the Postmaster General, U.P. Circle, Lucknow.

Article I

Shri O.N. Srivastava while functioning as Assistant Director (T) in the O/o the Postmaster General, U.P. Circle, Lucknow daring the period-yang 1980-32 while handling the case for repair/purchase of tower clock in the office of the Postmaster General, U.P. Circle, Lucknow committed the following irregularities:

- 1) While submitting his tender notice for approval xx he did not assess the amount involved for purchase of tower clock and failed to indicate the procedure to be followed for making such purchase and the competent authority for the purpose.
- 2) While issuing the tender he did not comment on the firms to whom the tender was being sent regarding their creditability, financial status, technical know-how and reputation and whather the firms were approved by any competent authority. He did not indicate the basis on which the said firms were selected. While recommending the acceptance of lowest tender of M/s Shabban Sons Time Crafters; he did not comment upon the creditability, official status and antecidents etc. of the said firm. While recommending payment of the bill of the said firm, he did not point out that the new clock be got inspected from a person of technical competence and did not ensure that the delivery of the new clock had been taken by an authorised person on hehalf of the Department.

It is therefore, alleged that Shri O.N. Srivastava, Assistant Director (T) acted in collusion with the contractor and Shri Gautam Gupta, Director Postal Services (HQ), Shri Pramod Kumar, Upper Division Clerk and Shri Jamuna Ram, Section Supervisor to serve the interests of M/s Shabban Sons Time Crafters which resulted in loss of the old tower clock and a sum of Rs. 18,000/- being the cost of the new clock which served no purpose.

Thus by his above acts Shri O.N. Srivastava contravened the provisions of rule 60 of the Posts and Telegraphs Financial Hand Book Volume I read with rules contained in Appendix 14 of the Financial Hand Book Volume I and thereby did not maintain absolute integrity, devotion to duty and acted in a manner unbecoming of a Government servant valuating rule 3 (1) (i) (ii) and (iii) of Central Civil Services (Conduct) Rules, 1964.

(GURCHARAN SINGH)

Senior Deputy Director General (Vigilance)

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ANNEXURE II



Statement of imputations of misconduct, or misbehaviour in support of articles of charge framed against Shri O.N. Srivastava, formerly Assistant Director(T) and retired Assistant Postmaster General (Postal Life Insurance), O/o the Postmaster General, U.P. Circle, Lucknow.

Article I

Shri S.N. Datta, the then Section Supervisor, Tech. B Section as per the directions of Shri Gautam Gupta, the then Director Postal Services (HQ), submitted a note on 21st July, 1980 to the then Assistant Director (T) Shri O.N. Srivastava to call for tenders for repairs to the Electronic clock in the office of the Postmaster General, U.P. Circle, Lucknow. In the said note it was also suggested that an Electronia clock be procured for the clock tower, if available.

- 2. The case was marked to the Director Postal Services (HQ) on 21.7.80 but it did not reach him and as per the marginal remarks it was marked to Shri S.N. Datta, the them Section Supervisor, Tech. B for discussion. Shri Datta after discussion recorded the note on 24th July, 1980 wherein he mentioned that Director Postal Services (HQ) instructed that an enquiry for new big size Electronic clock may be issued, and the tender notice may be given to press through DAVP, New Delhi. However, as it would seem in contravention of the decision of the Director Postal Services, a draft tender notice for repairs of the tower clock was submitted for approval by Shri Datta on 8th Ostober, 1980 and the same was approved by Shri O.N. Srivastava on 21st October, 1980 and issued on 22.10.30 through DAVP. In the note dated 6th November, 1980 Shri Datta, Section Supervisor Tech. B pointed out that it would not be proper to sent the tender notice direct to the press and it will be better if the advertisement is sent through some special messenger to DAVP. New Delhi. This note was approved by Shri Gautam Gupta, the then Director Postal Services (HQ) on 6th November, 1980.
- 3. Shri S.N. Datta, in his note dated 11th November, 1980 mentioned that he would be going to Delhi by 29 Up on 11th November, 1980 and will leave Delhi by 30 Down on 13th November, 1980 and the date of insertion and the date of receiving tenders would be altered by his inconsultation with the DAVP. Shri Datta, in his note dated 29th November, mentioned that he visited the office of the DAVP, New Delhi and he was informed by DAVP that the advertisement sent with their letter dated 22nd October, 1980 had been released for publications on 4th November, 1989 to the following papers:
 - 1. National Herald, Delhi-Lucknow.
 - 2. Systemtra Bharat, Lucknow.
 - 3. Navjeevan, Lucknow.
 - 4. Lucknow Mail, Lucknow.

The last date for receipt of the tender was 17.11.20. However the file dees not indicate that the DAVP acknowledged letter dated 22.10.80 nor there is any record to show that tender was published in the said papers nor bills of DAVP and the said papers were received and passed nor payment on this account was made. Shri Datta also mentioned that no tender was received as such a fresh tender may perhaps be issued through local Newspapers and a copy of the same be given to DAVP, New Dalhi. This was suggested in view of the urgency, the note was approved both by Shri O.N. Srivastava, Assistant Director (T) and Shri Gautam Gupta, Director Postal Services (HQ) on 21.11.1980. Shri Pramod Kumar, the dealing assistant then put up draft tender notice to AD (T) on 27.11.1980 for repair of tower clock who approved it.

4. The notice was issued on 27,11,1980 to 9 Newspapers located at Lucknow.

C.T.C.

....2/-

Name of the firm. . Date of the letter. Cost of Machine. Cost of Dial. pairs of hands. · Cost of 3 Cost of Dust Total Guarantee Condition proof Machine cover.

3. M.N. Amir	2. Master W Company, Lucknow	1. M/s Shah Time Cra 140, Sha Ashfaqu Bhoosa 1 Aminaba Lucknow	1 1
M.N. Watch Company Aminabad, Lucknow.	Master Watch Company, Aminabad, Lucknow.	M/s Shabban Sons Time Crafters, 140, Shaheed Ashfaqullah Marg, Bhoosa Mandi, Aminabad, Lucknow.	!!!
, 24, 1, 81	NiT	24.1.81	1
13,500	13,000	12,000	Ra
4,100	4,000	3,000	Re
1,150	1,100	1,000	Re
2,200	2,100	2,00	Re
20,950	20,200	18,000	. Re.
4 years.	5 years.	10 years. Estimated life 20- 25 years.	1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1
Weekly winding & maintenance charges Rs. 175/~ per month.	Weekly winding & maintenance charges Rs. 150/. per month.	Weekly maintenance & winding cervice charges Rs. 100/- per month.	

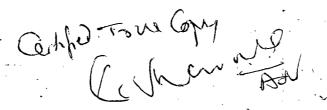
It is worth noting that all the quotations received were from dealers in Aminabad, Lucknow.

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/ Shri O.N.
Srivastava
recommended the
purchase of the
tower clock from
M/s Shabban Sons
Time Crafters,

- The tenders were opened by Shri O.N. Srivastava alone as per his **7.** signature on the quotations and a comparative chart was prepared by Shri Pramod Kumar, Dealing Assistant and signed by Shri S.N. Datta, Sections Supervisor and Shri O.N. Srivastava, Assistant Director (T) and note was submitted by Shri Pramod Mumar indicating that the lowest tender had been submitted by M/s Shabban Sons Time Crafters. Shri Datta mentioned that in view of the 10 years guarantee and 20-25 years span of life the tower clock may be purchased from M/s Shabban Sons Time Crafterskin his note dated 31.1.1981 and marked the case to the Director Postal Services. Shri Gautem Gupta, Director Postal Services (HQ), in his note dated 16.2.81 sent the file to the IMA with the remarks that the lowest rates offered by M/s Shabban Sons Time Crafters might be considered for approval and he also mentioned that the maintenance would be done departmentally. The concurrence of the IFA was obtained on 17.2.81. Accordingly the contractor M/s Shabban Sons Time Crafters were addressed on 20.1.1981 intimating him the approval of the rate with the request that he should deposit Rs. 500/as security. As per the office copy one "Shri Chakkan" received copy of the letter meant for the firms as his signature appears on the office copy of the letter dated 20,2,1981. In his letter dated 24.2,81 the contractor asked for permission to allow his staff to visit the site for installation of the tower clock etc. He was allowed necessary permission on 27.2.1981.
- 8. On 16.3.81, Office Superintendent, O/o the PMG was instructed by Shri O.N. Srivastava, Assistant Director (T) to direct the Senior caretaker and Chowkidars to provide all the necessary help to the firm for removing the old clock and for installation of the new one. But there is no note on the file leading to issue of such directions.
- 9. On 27.4.1981 the firm submitted the bill and intimated completion of the work. A note dated 28.4.1981 was submitted by the dealing assistant Shri Pramod Kumar who mentioned that the clock tower has been fixed at the approved rate and is working correctly. The note of Shri Pramod Kumar was endorsed and approved by Shri S.N. Datta, Shri O.N. Srivastava and Shri Gautam Gupta also without any examination of the bills, challans for receipt of new tower clock, inspection of the material received by a competent authority. The bill was sanctioned by Shri O.N. Srivastava on 29.4.1981.
- 10. In 8.7.1982 Shri Premod Kumar recorded a note stating that the tower clock had stopped working and the contractor was addressed on 12.7.1982. The contractor was reminded on 24.7.1982 by registered post. The registered letter dated 12.7.82 was received back with the remarks meft without address hence return to sender. A perusal of the cover in which the letter was sent indicates that the concerned postman tried to deliver the letter on 11 occasions. The letter dated 24.7.1982, signed by Shri Jamuna Ram, Section Supervisor was received back with the similar remarks. There is no indication in the file that the clock was set right by any agency.
- 11. Shri Pramod Kumar, dealing assistant wrote a note dated 16.11.82 that the tower clock had rum out suddenly that day. The contractor who had furnished ten years guarantee was contacted. If approved, the tower clock may be repaired and the work will will be carried out without any





charges. The AD passed order that the tower clock should be repaired in the Office and should not be taken out of the office. Shri Pramod Kimar did not clarify how the clock was repaired earlier, how he was able to contact the contractor M/s Shabban Sons Time Crafters when the registered letters addressed to them had been received back undelivered with the remarks meft without address. These facts established a clandistine deal between Shri Pramod Kumar and the contractor. Shri Pramod Kumar prevailed upon the AD and had gate pass signed by him for taking following parts of the tower clock out of the office."

- 1. Barrel Drum
- 2. Central Wheel
- Second Wheel
- Lever Wheel
- Lever
- Plates

The gate pass was signed by AD (T). On 16th December, 1982 the contractor intimated that his maintenance responsibility was for a period of one year which had expired. However he would do the work free of charge for which he will have to stop watch for 10 days. The note of Shri Pramod Kumar dated 17.72.82 shows that it was endorsed by Shri Jamuna Ram.

- On 21.2.1983 Shri Jamuna Ram submitted a note stating that the contractor had taken away the parts of the tower clock on 16th December, 1982 and had not replaced the same for the last two months despite the reminders.
- In letter dated 19th February, 1983 received by circle office on 21.2.83, the firm M/s Shabban Sons Time Crafters intimated that they may be allowed a period of 15 days to complete the job and it would be done by 15 th March 83, without any further delay. On 15th March, 83 the contractor sought extendion upto 21st March, 1983.
- Again on 29th June, 1983 the Assistant Director Postal Services (Tech), Shri Ved Prakash wrote to the firm to set the tower clock within a week's time otherwise legal action would be taken against thim. The efforts was made to have the letter in question delivered through PRI who returned the same with the remarks "There is no such firm in physical appearing at Ashafaqullah Road, Bhoosan Mandi. " As such the SSPOs, Lucknow addressed the PMG for intimating the complete address. On 19th August, 1983 the SSPOs, Lucknow was intimated address of the contractor 140. Shaheed Ashafaqullah Road, Bhoosan Mandi and was also intimated that one Shri Chakkan was receiving the letters on behalf of the firm. On 21st September, 1983 the SSPOs intimated that PRI made fresh efforts but no firm was located. Another letter dated 17th September, 1984 sent by registered cover was received back with the remarks "not met." The tower clock has not been repaired by the contractor so far.

It is thus alleged that:-

- Shri O.N. Srivastava submitted the tender notice for approval of the Director Postal Services on 6th January, 1981. He did not assess the amount involved for purchase of the tower clock. Secondly, he failed to indicate the procedure to be followed for making the purchase and he also failed to indicate the competent authority for the purpose of incurring the expenditure.
- Shri O.N. Srivastava did not elaborate in his note the firms to

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ANNEXURE III

List of Documents by which the articles of charge framed against Shri O.N. Srivastava, retired APMG (FLI), O/o the PMG, U2P. Circle, Lucknow are proposed to be sustained.

PMG, UP Circle, Lucknow letter No. Tech-B/M-1-35/80 dated 22nd October, 1980.

DAVP, New Delhi gate pass dated 12.11.30.

Visitors pass No. A-1-306846.

PMG, UP letter No. Tech B/M-1-35/80 dated 27.11.80. PMG, UP tender mptoce Np. Tech. B/M-1/35/80 dated 14.1.81.

- Manuscript list of the names of the firms to whom the tender at serial 5 was sent.
- Shabban Sons Time Crafters letter dated 24.1.81. 7.
- 8. Master Watch Company, Aminabad, Lucknow letter dated Nil.

M.N. Watch & Co., Aminabad, Lucknow tender dated 24.1.81. 9.

- Comparative statement of rates given by the companies mentioned at 10. serial No. 7,8,9.
- PMG, UP letter No.羽羽岛河湖河湖 dated 20.1.81. 11.
- Shabban Sons Time Crafters letter dated 24.2.81. 12.
- PMG, UP letter No. 4 (5) -1/35 dated 27.2.81. PMG, UP letter No. 4 (5) -1/35 dated 16.3.81. 13.
- 14.
- Shabban Sons Time Crafters letter dated nil received with bill of 15. Shabban Sons Time Crafters No. 486 dated 27.4.31.
- Shabban Sons Time Crafters Bill No. 486 dated 27.4.81. 16.
- PAG, UP Memo No. Tech/M-1/35/81 dated 29.4.81. 17.
- PMG, UP letter No. प्रमापक व जिल्ला dated 12.7.82. 18.
- PMG, UP letter No. Tech B/M-1-35/81 dated 24.7.32. 19.
- 20. Registered letter cover No. 2657.
- 21. Registered letter cover No. 2656.
- 22. Shabban Sons Time Crafters letter dated 16,12,82.
- Shabban Sons Time Crafters letter dated 19.2.83.
- Shabban Sons Time Crafters letter dated 15.3.33.
- 25. FMG, UP letter No. Tech B/M-1/35/80 dated 29.6.83.
- SSPOs letter No. CR/Misc-13/83-84 dated 15.7.83. 26.
- 27 . SSPOs, Lucknow division letter CR/Misc-13/83-84 dated 28/29.7.83.
- PMG, UP letter No. Tech B/M-1/35/80 dated 19.8.83. 28.
- 29. SSPOs, Lucknow division letter No. CR/DLY-13/83-84 dated 21.9.83.
- 30.
- 31. Registered cover No. 2917 issued by FMG, UP.
- Notes on file No. Tech B/M-1/35/80 at pages 1,2,3,4,5,6,7,12,13,14(a),15.

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To

The Hon'ble President of India

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THROUGH DIRECTOR GENERAL POSTS NEW DELHI

Sub:Revision petition against the orders contained in Government of India Ministry of Communication, Department of Posts, New Delhi memo no.7/14/85-Vig II dated 24.4.86 initiating departmental proceedings against O.N.Srivastava formerly Asett Postmaster General (PLI) O/O the Postmaster General U.P.Circle Lucknow u/r 9 of CCS (Pension) Rules,1972.

Hon this Sir.

The humble petitioner begs to submit as under:

- (1) That the petitioner worked as Asstt Director (Tech) in the office of P.M.G. UP Lucknew from 14.7.80 to 14.12.81 and Asstt Postmaster General (Postal Life Insurance) in the same office from 15.12.81 to 31.7;85.
- (2) That the petitioner retired from Government Service on 31.7.85 on superennuation from the post of fact Postmeeter Coneral (PLI) U.P. Circle.
- (3) That after the retirement of the potitioner the Disciplinary Proceedings under rule 9 of the C.C.S.(Pension) Rules 1972 were instituted against the petitioner vice Presidential Order contained in Department of Poets, New Delhi memo No. 7/14/85-Vig II dated 24.4.86 enclosed herewith as Annexure No.1 on the besis of the charge cheet issued vide memo of even number dated 24.4.86 enclosed herewith as Annexure no.2.
- (4) That this patition is substitud the President has the power to review any order under the CCS (CCA) Rules 1965 conferred upon him vide Rule 29 A of the CCS (CCA) Rules 1965 and no time limit has been prescribed for the purpose as such the petition is admissible for being considered.
- (5) That this petition is submitted on following grounds:

CROUNDS OF THE PETITION

Because the disciplinary proceedings have been instituted in contravention of Covernment of India Instruction no.(1) 2.(b)(ii) below rule 9 of the C.C.S. (Pension) Rules and are therefore, not maintainable.

- (a) The submission of the patitioner is that

 (i) the decision cited above envisages that the departmental proceedings, if not instituted while the government servant was in service, whether before his retirement or during his resuployment shall not be in respect of any event which took place more than four years before such institution. It would mean that at the most the events upto 23.4.82 could be made the subject matter of the proceedings against the petitioner.
- (ii) A reference to Annexure II of the charge sheet would reveal that the conduct of the petitioner as Asott Director (Technical) 0/0 the P.M.G. UP Circle Lucknow from 21.7.80 to 29.4.81 has been made the basis of the proceedings. It may be seen that the rule of the petitioner ended in the case under inquiry on 29.4.81 with the sanction of the bills of the supplier with due approval of the competent outhority i.e. The Director Postal Services (Headquarters; UP Circle

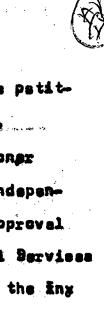
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Lucknew. After this date no involvement of the patitioner has been elleged in the memo of sharges. (iii) The facts of the caso against the petitioner would further reveal that he has never taken independent decision in the case and every time the approval of the competent authority i.e. Director Postal Bervissa (Heed quarters) was obtained and concurrence of the ing Internal Financial Advisor was also taken where warranted - Further rule 60 of PAT Financial Hand Book Volume and appendix 14 there of is applicable to the officer insurring or authorising payment from public funds which in the instant case was the Director Postal Services (HQ) and not the petitioner.

(6) In view of the foregoing facts intiation of disciplinary proceedings after retirement of the petitioner on the basis of events taken place more than four years from the date of the initiation of the proceeing is irregular and liable to be quashed,

PRAYER

The petitioner therefore prays that the dissiplinary proceedings initated vide Memo No. 7/14/85-Vig-11 dt: 24.4.86 be kindly erdored to the drepped.

D 18/80

(O.N. Srivastava) Retired A.P.M.G. (P.L.I.) U.P. Circle, 269/37 Davi Dayal Marg. Birhena Lucknow.

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Before the Hon'ble Central Adm. Inbural
mainer within व अवालत श्रीमान OrkarNala Sovastva [रादी] अवीक्षांड Conference [Tantière] TRESTORY FEE AND PALLESO PAISE हनाम शिम्ल मुलियं प्रतिवादी (रेस्पाडेंग्ट) Onkar Mata Soivas tra वेशी की ता० लं मुकहमा क्रपर लिखे मुक्तहमा में अपनी ओर से श्री R. C. Marrion, Advocate 24 Patel Nagas Alambigh Mickney attended — Helea को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य बकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावे और रुपया बसूल करें या मुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से बाखिल करें और तसदीक करें मुकदमा उठावें या कोई रुपया जमा करें या हमारी विपक्षी (फरीकसानी) का वाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें - बकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगा से यह भी स्वीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को मेजता Accepted (2.0. 1 parison रहंगा अगर मुकद्दमा अदम पैरवी में एक तरका मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह बकालंतनामा लिख दिया प्रमाण रहे और ससय पर काम आबे। हस्ताक्षर CONEAR NATA Snivertu बासी (गवाह) साक्षी (गवाह) विनाम महोना सन् ११ स्वीवत



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH LUCKNOW

A Carles

O.A. NO. 345 of 1990(L)

O.N. Srivastava

.. Applicant

-versus-

Union of India and others .. Opposite parties

APPLICATION FOR CONDONATION OF DELAY IN FILING C.A.

The opposite parties begs to submit as under:-

- 1. That in the above noted case the counter affidavit could not be filed in time due to inadvertence. The same is now ready and is being filed herewith along with this papplication.
- 2. That the delay in filing this counter affidavit was not intentional.
- Wherefore, it is most respectfully prayed that the delay in filing the counter affidavit may kindly be condoned and counter affidavit be taken on record and such other order as are deemed just and proper be also passed.

¶VK Chaudhari)
Addl Standing Counsel for Central Govt
Counsel for the Opp. parties

Lucknow.

Dated: (Feb. 1991.



BEFORE THE CENTRAL ADMINISTRATIVE TRIBINAL
CIRCUIT BENCH, LUCKNOW

O.A. NO.345 of 1990(L)

O.N. Srivastava

.. Applicant

-versus-

Union of India and others .. Opposite parties

COUNTER AFFIDAVIT ON BEHALF OF OPPOSITE PARTIES.

AFPIDAVIT

I, D.D. Pandey

aged about 57 years, son of Late Soi R.N. Pandey at present posted as Vizilance officer in the office of the Chief Postmaster General, Lucknow do hereby solemnly affirm and state

as wder:

That the deponent has been authorised to file this counter affidavit on behalf of the opposite parties.

- 2. That the deponent is well conversant with the facts of the case and the facts depoxed to herein under in reply thereof.
- 3. That before giving parawise reply to the averments made in the application certain facts and circumstances which are relevant are being stated herein-under:

Campon



That in the year 1981 three dimension clock fixed in the tower of the office of PMG, UP Circle Lucknow was sought to be repaired. Subsequently it was found during the course of preliminary inquiries that S/Shri Gautam Gupta, the then Director Postal Services (HQrs.) Lucknow, the applicant, Shri Jamuna Ram SS and Promod Kumar Misra dealing Assistant Tech. B. Section had handled the concerned file from time to time and had committed many financial irregularities in processing of the case at various levels. In the process the eall clock was lost. The matter was, therefore reported to Postal Directorate, New Delhi for considering feasibility of disciplinary proceedings against the concerned officers.

;roceedings under Rule 9 of the CCS(Pension) Rules
1972 were instituted against him vide Director
General Department of Posts Memo No.7/14/85-Vig.II
dated 24.4.1986. Shri AK Garde CDI CVC, New Delhi
was appointed as Enquiry officer to go into the
charges framed against the applicant. He and his
successor Shri S. Lahiri could not conduct inquiry
in the case earlier, as stated above and as such,
Shri D.N. Joshi APMG in the office of PMG Dehradun has

That in the meantime the applicant retired

Jamos



been appointed as E.O. vide Dte. Memo No. even dated 15.10.90. No date has been fixed for inquiry in the case so far. In the meantime the Hon ble CAT Circuit Bench Lucknow vide their interim order dated 23.11.90 have stayed the proceedings against the applicant till 14.12.90 and the E.O. and P.O. have been informed of the aforesaid decision vide letter dated 6.12.90.

dated 13.11.90 had sought for clarifications on the issue of release of DCRG and commutation value of pension during pendency of departmental/judicail proceedings, from the Department of Pension and Pension's Grievances, Government of India, New Delhi. They have clarified vide their note dated 11.12.90 that the DCR Gratuity or commutation value cannot be released until conclusion of departmental/judicial proceedings and issue of final orders thereon, and any relaxation of pension rules in a solitary case was

That the Department of Posts vide their note

- (d) That orders in respect of all the retirement benefits admissible to the applicant however stand released.
- 4. That in reply to the contents of para 1 of the application it is submitted that the institution

the applic

not desirable.

(c)



of proceedings under rule 9 of the CCS(Pension)
R
Rules 1972 vide Memo 7/14/85-Vig.II dated 24.4.86
is not denied. However, it is further added
that final pension and DCRG not paid to the applicant so far, has been ordered to be released for payment under CPMG UP letter number VIG/M-13-4/86/2
dated 9.1.1991.

5. That the contents of para 2 & 3 of the application need no comments.

كوابعة المحاشية ويتعارين والأيراضية الراط فأفيا اليمرية تقديدا

- 6. That the contents of para 4(i) to (iv) of the application are matter of record.
- of the application it is submitted that the applicant made a request direct to the Inquiry officer requesting him to hold the inquiry at Lucknow endorsing only a copy to the department and so it was for the Inquiry officer to comply with his request or not. It is, however, not admitted that the earlier two charge sheets were dropped unilaterally. In fact one charge sheet dealt in DG(Posts) file no. 7-10/84-Vig.II was dropped only after prescribed departmental inquiry and in respect of other, the Government's displeasure was conveyed to the applicant from DG(Posts) file No.7-9/85-Vig.II only

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after necessary departmental inquiry in which it was held that the charges were proved. It is admitted that at present only one charge sheet dated 24.11.86 is pending against the applicant.

- 8. That the contents of para 4(vii) to (x) of the application are matter of record, hence no comments are required.
- 9. That the contents of para 4(xi) of the application need no comments.

and the first of the control of the state of

- of the application it is submitted that the orders in respect of all the retirement benefits admissible to the applicant a stand released. The delay in inquiry against the applicant was due to the fact that the documents relied upon were common and have been made part of inquiry against three other officials involved in the case.
 - 11. That in reply to the contents of para 4(xiii) of the application it is submitted that the so-called review petition dated 1.8.89 was not traced to have been received by the department and as such the contents of this para are not admitted.
- 12. That in reply to the contents of para 4(xiv) to 4(xv) of the application it is submitted that

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all the monetary benefits including final pension and DCRG due to the applicant since stand

released.

- 13. That the contents of para 4(xvi) of the application need no comments.
- 14. That in reply to the contents of para 4(xvii) to 4(xviii) of the application it is submitted that all retirement benefits including final pension and DCRG since stand released.
- 15. That the contents of para 5(a) & (b) of the application need no comments.

به المرسوم بكران العالمين المجال عام بين العام بين الما المواليين البوالة كالماء

- 16. That the contents of para 5(c) of the application are incorrect as stated, hence denied and in reply it is submitted that due to change of Inquiry officer as also for want of relied upon documents there has been no progress in the inquiry.
- That the contents of para 5(d) & (e) of the application needs no comments.
- 18. That in reply to the contents of para 5(f)

 of the application it is submitted that no instance

 of the kind was brought to the notice of the department.



19. That the contents of para 6 of the application are incorrect as stated, hence denied and in reply it is submitted that to the so called review petition dated 1.8.89

was neither received by the department norizing it could be termed as a review petition as a review petition as as no review was due at that stage. In the representation dated 13.12.89

the officer had requested for release of his retirement benefits and a decision on his petition dated 1.8.89 for dropping of the proceedings which was not there when oral enquiry proceedings were on.

20. That the contents of para 7 of the application need no comments.

21. That in reply to the contents of para 8(a) of the application ie. the grounds taken by the applicant are not tenable in the eyes of law.

22. That in reply to the contents of para 8(b) of the application it is submitted that the order for release of DCRG and commutation of pension have since been issued as stated in the preceeding paragraphs, as such no further comments are required.

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- 23. That in reply to the contents of para 8(c) of the application it is submitted that the orders for fixation and payment of final pension stand issued.
- 24. That the relief sought by the applicant in para 8(d) of the application is not entitled to get any relief in view of the facts and circumstances stated above.
- of the application it is submitted that the interim relief sought by the applicant has already been given to him as stated in the earlier paragraphs.

That the contents of para 10 to 12 of the application needs no comments.

27. That in view of the facts and circumstances stated in the foregoing paragraphs, the application filed by the applicant is liable to be dismissed with csosts to the opposite parties.

Deponent.

Lucknow,
Dated: | S| Feb. 1991.

Verification.

I, the above named depoment do hereby verify that the contents of para 1 & 2 are true to my own known



those of paragraphs 3 to 26 are believed by me to be true on the basis of records while those of paragraphs 27 are also believed by me to be true on the basis of legal advige. No part of this affidavit is false and nothing material has been concealed.

Deportent.

Lucknow,
Dated: \Sr Feb. 1991.

I identify the deponent who has signed before me and is also personally known to me.

(VK Chaudhari)
Addl Standing Counsel for Central Govt

solemnly affirmed before me on //2/9/at / am/pm by the deponent who is identified by Shri VK Chaudhari, Advocate, High Court, Lucknow Bench.

I have satisfied myself by exemining the deponent that he understands the contents of this affidavit which have been read over and explained to him by me.

Cath Commissioner.

1129



ON Srivastava (टिकट) वादी (अपीलान्ट)

बनाम

पेशी की ता० 14-12- 9490

में अपनी ओर से भी बीठ केठ चीघरी एडवोकेट हाईकोर्ट मुक**द्मा** लिखे ऊपर वेन्य, निवास-98/६२2 अधिवनता स्थायी सिनेमा के टेली. नईबस्ती अलंकार पास २३४६८६ बरफखाना. हाईकोटे चेम्बर न. १४ टेली. न. २४०६०७

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हं कि इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य दकील द्वारा जो कुछ पैरवो व जबाबदेही व प्रश्नोत्तर करें या कोई कागज दाखिल करें या लौटावें या हमारी ओर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा ब इकबाल दावा बथा अपील निगरानी हमारी ओर से हमारे या अपने हस्ताक्षर से दाखिल करें और तसदीक करें या मुकद्मा उठावें या कोई रुपया जमा करें या हमारी या विपक्षी (फरीकासनी) का दाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युन्त (दस्तखती) रसीद लेवें या पंच नियुक्त करें वकील महोदय द्वारा की गई वह सब कार्यवाही हमको सर्वथा स्वीकार है और होगी मैं यह भी स्वीकार करता हुं कि हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहुँगा अगर मुकद्मा अदम पैरवी में एक तरफ मेरे खिलोफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होंगी इसलिए यह वकालतनामा लिख दिया प्रमाण रहे और समय पर काम अवे।

(बी० के० चौधरी) एडवोकेट हाईकोर्ट

१८० सीकी (गवाह)

.....महीना Dec....सन् १६० ई.



BEFORE THE HON. CENTRAL ADM. TRIBUNAL

CIRCUIT BENCH, LUCKNOW REJOINDER AFFIDAVIT IN RE:

0.A. No. 345 of 1990 (L)

Fixed For 12/4/91



Versus

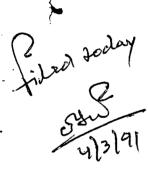
Union of India & others -- - Opp. Parties

AFFIDAVIT

I, Onkar Nath Srivastva, aged about 63 years, s/o Sri A L Srivastva, r/o 269/37 Devi Dayal Marg Birhana, Lucknow do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the applicant in the above mentioned claim petition and is fully conservant with the facts of the case. He has read the counter affidavit filed by the opposite parties and depose in reply as under.
- 2. That the contents of paras 1 and 2 of the C.A. do not need any reply.
- it is admitted that the clock in the tower was saught to be repaised but it is strongly denied that the deponent had any hand in the alleged financial irregularities. It is further stated that Sri Jamuma Ram was not working as SS (Tech) and therefore his charge-sheet was withdrawn. Sri S N Dutta who was S.S at that time was however not charge-sheeted. Thus the contents are incorrect as far as this fact is concerned.

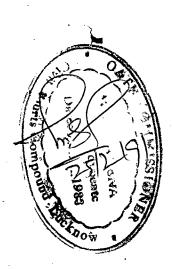
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en di

- 4. That the contents of para 3(b) of the C.A are admitted to the extent that the deponent retired on 31.7. 1985 and that as enquiry against the provisions of Rule 9 of CCM (Pension) Rules 1972 was instituted against him. It is however added that no date was fixed for enquiry and in the circumstances explained in the petition, this Hon'ble Tribunal rightly stayed the proceedings.
- 5. That the contents of para 3 (c) are matter of departmental records to which the deponent has no access, and as such no comments are offered.
- 6. That in reply to the contents of para 3 (d), it is stated that the retirement benefits have not been released fully as the interest payable on delayed payments have not been given and the amount released is nett, i.e. the same which was due in 1985 and no interest. It is further added that the pension is also fixed on old rates and not as per rates modified w.e.f 1986 and as such, the petitioner in still put to financial loss.
- 7. That the contents of para 4 of the C.A are admitted but it is denied that final pension settlement and retirement benefits have been pa-id fully to the deponent, as per explainantion in the preceding para of this affidavit.
- 8. That the contents of para 5 and 6 do not need any reply, and it is pointed out that para 4(v) of the application has not been replied intentionally, by the 0.Ps.
- 9. That the contents of para 7 of the C.A are mx incorrect and hence denied. It is stated that the deponent had applied for shifting the place of enqiry on health grounds to the I.O, through O.P no 2, who did not care to reply. It is also submitted that the earlier two enquiries



on the



were conducted ex-parte as the petitioner could not defend his case because of health reasons and also because his prayer for holding enquiry at Lucknow was turned down. As such, the charges keep not stand proved as alleged. Even without any defence offered by the deponent, one charge-sheet was dropped and in other only displeasure was expressed with the observation that there was no malafide intention of the deponent in those cases. Thus the deponent was innocent in those enquiries.

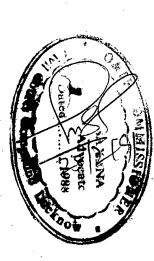
10. That the paras 8 and 9 of the C.A do not need any reply.

11. That in reply to the contents of para 10 of the C.A, it is stated that all the retirement benefits do not stand released as alleged, as the interest for the period for which the amount in question has been withheld illegally has not been paid to the applicant. The applicant is not responsible for the delay, which is purely because of the callous attitude of the opposite parties and as such there cannot be any valid excuse for putting the applicant to such financial loss.

and incorrect and hence denied. The review petition dated 1.8.89 was sent to the President of India, through 0.P no 2 vide registered letter vide postal receipt no 1855 dated 4.8.89 which was acknowledged vide their acknowledge-slip. A photostat copy of the receipts are Ann '11' to this affidavit.

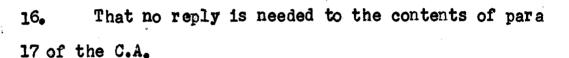
13. That max the contents of para 12 of the C.A are denied and it is stated that the 12 % interest due on accpunt of late payment is still outstanding against the O.Ps.

Contd page 4



14. That in reply to the contents of paras 13 to
15, it is re-iterated that the applicant's retiring
benefits have not been paid fully as he is entitled for
the interest at the rate of 12 % for the period for
which the amount has been withheld without authority,
i.e. from 1.8.85 to the date of actual payment, which the
Hon'ble Tribunal may order in the interest of justice.

15. That in reply to the contents of para 16 of the C.A, it is stated that the delay was not because of any lapse on the part of the applicant as such the liability for delay and causing financial harm to the applicant lies wholly on the O.Ps. The contents of para 5 (c) are re-iterated.



- 17. That the contents of para 18 of the C.A are false and denied. In the representation made to the President of India through O.P no 2, the mandatory provision was brought to the notice of O.P no 2, but no action was taken by him or by the higher authorities.
- 18. That in reply to the contents of para 19, it is stated that the review petition was fully competent as it was also against the sanction accorded by the President, and as the same was accorded without against the provisions of Rule 9, Pension Rules, review was valid. The contents of para 18 are therefore incorrect and denied.
- 19. That the contents of para 20 of the C.A do not need any reply.

on the

Comité page 5

- 20. That in reply to the contents of para 21 of the C.A, it is re-iterated that all the grounds taken are based on mandatory provisions of law and are fully applicable in applicant's case.
- 21. That in reply to the contents of para 22 of the C.A, it is again stated that the applicant money on account of interest due on late payments, is still due and it is further stated that his pension has not fixed as perscales applicable W.e.f 1986 and is adjusted at old reaks rates and as such, the contents are denied.
- 22. That in reply to the contents of para 23 of the C.A, the contents of preceding para are re-iterated and it is stated that the O.Ps have deliberately withheld the full payment.
- 23. That in reply to the contents of para 24 of the C.A, it is re-iterated that the applicant is fully entitled for the relief applied for in para 8(d) of the para petition.
- That in reply to the contents of para 25 of the C.A, it is re-iterated that the interim relief has not been granted to the full extent as the interest accumulated on the amount for illegally withheld period has not been sanctioned so far, which should be at least 12% looking at the present rates of interest at deposite.
- 25. That in reply to the contents of paras 26 and 27 of the counter affidavit, it is stated that the applicant's case is genuine and the case and application deserves to be allowed granting all the prayers applied for in the application.

Lucknow 2 Feb 91

DEDO MENT

Contd page 6





VERIFICATION

I, the deponent named above do hereby verify that the contents of paras to of this affidavit are true to my own knowledge and those of paras to true on the basis of legal advice which I believe to be true. Signed and verified at Civil Courts Lucknew compounds on this day of February 1991.

Lucknow

Composit

Deponent

I identify the deponent who has signed in

my presence.

(R C Sharma)
Advocate

who is identified by Shri... Smart of the interest of the inte

teponent the under this percontents of this affice which have to the total and the tot

25/219

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD.

W.P. No. 749 of 1991. (L

APPLICATION FOR EXTENSION OF TIME.

By Applicant/Respondents.

In

O.A.No.345 of 1990(L)

Onkar Nath Srivastava.....Applicant.

Versus

Union of India & others......Respondents.

The Applicant/Respondents most respectfully submits as under :-

That on account of the facts & circumstances stated in the accompanying affidavit it is prayed that this Hon'ble Tribunal may graciously be pleased to give two months more time to comply with its order dt. 31-7-91 which were delivered to the deponent on for which act of kindness the respondents shall ever remain grateful.

Dated; - 1-17-171

Lucknow.

J. Chow &

(DR.DINESH CHANDRA)

Counsel for Applicant/Respondents

Filed today

Z.S.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL AT ALLAHABAD, CIRCUIT BENCH, LUCKNOW.

-: AFFIDAVIT :-

In

O.A.No.345 of 1990(L)

Onkar Nath Srivastava......Applicant.

Versus

years, son of Mole Shin R. N. Pandy.

Vigilence Officer, Office of the Chief Post Master

General, U.P. Circle, Lucknow do hereby solemnly affir

and state as under:-

- 1. That the deponent is well conversant with the facts of the case deposed hereinafter and is filing this affidavit on behalf of all the respondents.
- 2. That the Hon'ble Tribunal vide judgement and order dt.31-7-91 directed the respondents to make payment of the entire amount which has been with h within a period of three months from the date of receipt of a copy of this judgement alongwith @ 12%.
- That the copy of the above judgement ed/True copy by the Section Officer of the 12-8-91 and was received by the counsel dents on 20-8-91.

eoursee

- 4. That a copy of the above judgement was received by the Chief Post Master General, U.P., Lucknow on 03.09.71...
- 5. That immediately on receipt of the send judgement and order of this Hon'ble Tribunal, action was initiated for making payment of the entire amount which has been withheld.
 - 6. That on account of administrative measons the entire amount admissible to the applicant in terms of the Hon ble Tribunal's order could not be worked out & sanctioned by the competent authority within the stipulated period.
 - 7. That in view of the facts stated above it is prayed that the Hon'ble Tribunal may grant two month more time to comply with the above orders.

DEPONENT.

-: VERIFICATION :-

I, the deponent above named do hereby verification that the contents of para 1 are in my personal knowledge and these of para 2 to 7 are based on record which I believe tobe true. No part of it is false and nothing material has been concealed, So help a God.

DEPOHENT

प्रार्थना पत्र सं० ७५५ । १९१०(५/ आरे ए० स० :- 345 / ९०

अरे० एन० 'श्रीवास्तव अपलीका न्ट,

भारतं सरवारं 🥍

अपीठ पाटीं,

तारीख फेरी :- 14 12 90

ष्ट्राधना - पत्र वास्ते अन्तरिम आदेश हेतुं।

वार्शी निम्न निवेदन करता है कि :-यह कि विपक्षी गण ने उसका है डेश कम रिटायरमेंट ग्रेज्यूटी हैत शा पेशन कमुदेशन का लग्भग एवं लाख से अधिक रूपया 1985 से जिना कारण रीक रवता है।

2. यह वि माननीय सुप्रीम बोर्ट ने डी० वी० क्पूर बनाम भारत सरकार 1990 एस० सो० 👫 पैज 314 में निर्णित किया है कि राष्ट्रपति रूल १ / 2 सी० सी० एस० फेल रूल्स के तहत फेल के अलाव कोई राशि नहीं रोक संकतें, न ही सरकार को ही इसका अधिकार

अतः शी मान जी से प्रार्थना है कि वह विपक्षीरण को निर्देश देने कृपा वरे वि प्रार्शी की उपरोक्त रुका हुआ पैसा तुरन्त प्रार्शी को अद क्या जाय।

महानं वृपा होगी।

लखनाः दिनावः 14/12/90

आर० सी० शर्मा 🛭 एडवोबेट,

FORM NO. 21 (See rule 114)

IN THE CENTRAL ADMINISPRATIV	E TRIBUNAL,BENCH
OA/TA/RA/CP/MA/PT	20 of 292
ON-Sinostona	Applicant(S)Respondent(S)
Versus	
S.P. Kae	Respondent(S)
INDEX SH	•
Serial No. DESCRIPTION OF I	OOCUMENTS PAGE
(1) Order Threet o	nd Final order 1-2
2) Redition with Pou	202 2-10
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Certified that the file is complete in, al	e respects. Les les long
·	7/6/12
Signature of S.O.	Signature of Deal! Hand

(KK)

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

W.P. No. 749/91

In

O.A. No. 345 of 1990

Onkar Nath Srivastava

Applicant

versus

Union of India & others

Respondents.

Hon. Mr. S.N. Prasad, Member Judicial.

In the above No. 345/90 the respondents have moved W.P. No. 749/90 with the prayer for giving two months more time to comply with the order of this Tribunal dated 31.7.91 passed in the aforesaid O.A.

2. This is noteworthy that this application is dated 1.12.91 and more than two months time has already expired. Thus, this being so, this W.P. No. 749/91 having been infructuous stands rejected.

Member Judicial.

Lucknow: Dated 4.5.92.

entempt 20/7 01345/96 13.4.92 Ho mr Justice U.C. Soverstory VC Inne notice brospordent to show cause as to why he should not Se panished to committing contempt of the court for not complying the order of the Trasand stated 31-7-71 hamed in o. A Mo. 345/20(4). ar hij on 27-5-92 prosebo, or while date the respondent that Rall appear personally Notices Issued on 8/5/92 neolar g 27.5.92 Hon'ble Mr.Justice U.C.Srivastava, V.C. Hon'ble Mr.A.B. Gorthi, A.M. In this contempt application, counter affidavit

In this contempt application, counter affidave has been filed by the respondent in which it has been stated that the entire withheld amount has been paid to the applicant before filing of this contempt application and nothing remains to be paid. The interest @12% has been paid on the amount of DCRG and leave encashment for delayed payment amounting to Rs.29,366 and Rs.10040 respectively on 19.5.92.

Learned counsel for the respondent states that if any amount is due, the same shall be paid within si

IN THE HON'BIE ADMINISTRATIVE TRIBUNAL AT ALIAHABAD CIRCUIT BENCH, LUCKNOW

Contempt Petition (Civil) No-22-- 92

Retitioner.

Date of Receipt

Date of Finn Thy 1.9 2

grative Tribural

Onkar Nath Srivastava

Versus

Sri S.P.Rai, Chief Post Master General (U.P Circle) Lucknow

Respondent/Contemne

PETITION UNDER SEC 17 OF THE ADM? TRIBUNAL ACT 1985

That the petitioner most respectfully begs to submit as under:

That in view of the facts and circumstances stated in the accompanying affidavit, it is most respectfully prayed that this Hon'ble Bribunal may kindly be pleased to summon the respondent/contemmer, and to punish him for committing the contempt of this Hon'ble Tribunal's order and judgement dated 31.7.91, passed in 0.A No 345 of 1990 (L).

492

(Onkar Nath Srivastava) Petitioner

(R. C. Sharne)
Coursel for the Petstoner

Lucknow

Ww.

IN THE HON BIE CENTRAL ADMINISTRATIVE TRIBUNAL

CIRCUIT BENCH, LUCKNOW



In re: Contempt Pet (Civil) No---- 92

AFFIDAVIT

11 M

Onkar Nath Srivastava -- - - - Applicant/Pet.

Versus

Sri S.P. Rai, Chief Post Master General UP Circle Lucknow ---- Respondent/Contemner

AFFIDAVIT

I, Onkar Nath Srivastava, aged about 65 years, s/o Sri A.L.Srivastava, r/o 269/37 Devi Dayal Marg, Birhana, Lucknow do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the petitioner in the above mentioned case and is fully conservant with the facts of the case.
- 2. That the deponent has filed an application/claim petition in this Hon'ble Tribunal which was registered as 0.A No 345 of 1990 (L).
- 3. That the said claim petition was heard and decided by this Hon. Tribunal and was decided vide its judgement and order dated 31.7.91.
- That vide the above judgement and order, the Tribunal was pleased to direct the respondents, including respondent no 3, the respondent/contemner in the instant petition, to release the amount due to the petitioner with 12% interest for the period it was withheld, within 3 months of production of the order of the Hon'ble Tribunal.

or pic.

- 5. That the petitioner submitted his application for release of his dues, as per this Hon. Tribunals order, for favour of payment, on 19.8.91, alongwith a copy of the judgement and order dated 31.7.91. A rescopy of the receipt given by the office of the respondent is Annexed as Ann '1' to this affidavit, and a copy of judgement in Annexed as Ann '1' to this affidavit, and a copy of judgement in Annexed as Ann '1' to this affidavit, and a copy of judgement in Annexed as Ann '1' to this affidavit, and a copy of judgement in Annexed as Ann '1' to this affidavit, and a copy of judgement in Annexed as Annexed Annexed as Annexed as Annexed as Annexed as Annexed as Annexed Annexed
- 6. That in spite of repeated reminders through Telephone (as the petitioner is a heart patient and his movements are restricted), no action has been taken by the contemner/respeondent and the amount is unpaid yet.
- 7. That an application was moved by the respondent before this Hon'ble Tribunal in the month of Dec 1991, in which a further time of two months was sought by him for implimenting the order of the Tribunal dated 31.7.91. This time too has expired in Feb 1992 but the amount is yet not paid.
- 8. That the petitioner who is a chronic heart patient and is under medical treatment is suffering because of the non-payment of his dues which ought to have been paid by the respondent/contemmer within the time granted by the Tribunal.
- 9. That the respondent has committed gross contempt of this Hon'ble Tribunals order dated 31.7.91 and isliable to be punished for his conduct showing disregard and contempt to the order passed by this Hon'ble Tribunal dated 31.7.91 in OA No 345/90 (L).

Dated : 6/4/92

Deponent

I the deponent above named do hereby verify that the contents of paras 1 to 9 of this affidavit are true to my own knowledge. No part of it is false and nothing is concealed. So help me God.

identify the deponent who Deponent has signed in my preserve.



Before the Flow C.A.T, Circuit Bench UK Onkan Natus rivootre VS S.P.Ran The Chief P.M.G.

U.P. Circle, Lucknew 226001.

Sir.

Ref : C.O. Case Mene Vig/M-13-4/86/2

With due respect, I beg to submit the following for your kind consideration and necessary orders :.

- that I retired from the Post of A.P.M.G. (PLI) on 1. 31.7.85-
- , that my entire payment were withheld and released 2. only in end of 90 or begining of 1991, when the case was filed in C.A.T./ Allahabed (LKO Bench)
- that the ease has been decided now and the court 3. is pleased to order for the payment of entire amount with 12% interest thereupen. (copy of judgement enclosed) with in 3 months of the receipt of the cepy of judgement.

that the following payment were with-held which have been Paid/ sanctioned as per date noted against each and the amount of interest occrrued thereupon ss nated against each @ 12% as par court order is awarded to be paid.

Dats of Dalayed Rate eanction period

D.C.R.O. N. 46,612.00 7.2.91 12% months

Commutation of pension N. 50,856.00 23.2.91 12%- 1.32,026.68

(b) Encashment of leave 12% h. 17.310.00 30.5.90 4 yrs **№. 10.039 . 2**0 10 months

(d)CORI 8 k. 28,72, 00 16.8.90 5 yre 12% **b.** 1.723.20

3.73,155.24

Besides this like ether pensioners my pansion was not provised on the groud of it being provisional pension. It was subsiquently revised vide DAP Authority No. Pen-I/P-III/RPC-125/ 84-85/RPC-164/85-86/10 dated 26.4.91 0 and errear of pension and the 16614.00 was paid to me in June 91, interest on it may 3 -2.260 lise be esculated and given.

> As such I request your honour to kindly arrange an early payment.

> > Youra faithfully

(O.N.Srlvastava)

Rtd, A.P.M.G. FLI.

Copy to Shri D.D. Pandey .V.G. 269/37 Devi Dayal Marg Birhana
O/O The Chief P.M.G. U.P. Luckyok per 226904 mation and
necessary action along with enclosures.

(O.N. Srivestave).

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· C.A.T. Nath Sniventra

CE TRAL ADMINISTRATIVE TRIBUNAL, ALLAHAEAD

Consel for Petitoner: In Re shanna, Horocate

CIRCUIT BENCH, LUCKNOW

O. A. No . 345/90

Onkar Nath Srivastava

Applicant

versus

Union of India & others

Respondents

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. A.B.Gorthi, Adm. Member.

(Hon. Mr. Justice U:C. Srivastava)

The applicant who retired as Assistant Fost Master General (PLI), which post he held till the date of superannuation on 31.7.85, which date he was served

with two charge-sheets for disciplinary proceedings against him but both the proceedings were dropped vide order dated 20.9.89 and 13.10.89. These chargesheets pertains to the period when he was functioning as AD (T) Another chargesheet was issued to the applicant on 28.4.86 for holding of enquiry into the alleged irregularity in the repair/purchase under section 9 of the C.C.S. (Pension) Rules, 1972 when the applicant was functioning as AD(T), Lucknow. The applicant expressed his inability to attend the enquiry at Delhi being heart patient. It was informed after dropping of the proceedings in the year 89, some of the pensionary benefits were released to him and no interest on the amount which was withheld for such a long period was given to him. A sum of Rs 20,182 out of Rs 1,14,972 was also paid to him and the rest amount was withheld. According to the applicant normally pension is also not being paid to

to him. The proceedings are still pending and the applicant has challenged the said proceedings on variety of grounds including that after retirement the chargesheet in respect of some acts of omission and commission which is said to have been committed by him some 4 years prior to retirement and as such in view of rule 9 of the C.S.S (Pension)Rules, 1972under which the proceedings have been initiated, the same cannot be initiated and the said rule itself provides (Rule 9(2) (b) (ii) of C.C.S)P nsion Rules 1972) that the departmental proceedings shall not be initiated in respect of the event prior to superannuation. The chargesheet has also been filed before us and the same indicates that last date of tenders which were invited for repairs was 17.11.80. The A.D. (T)

B.B.

Lucknow

Newspapers located at Dakka. Another tender was

submitted on 5.1.81. The draft was approved on 6.1.82

notice was sent to the firm on 14.1.1981. Certain war were other proceedings on file/going on the concurrence of the I.F.A. was obtained on 17.2.81 and the contractor were addressed on 20.2.1991 intimating him the approval and requesting him to deposit & 500/- as security. Vide letter dated 24.2.81 the contractor asked for permission to allow his stiff to visit the site for installation of the tower dack etc. The permission was granted on 27.2.81 and the contractor submitted the bill on 27.4.81 and the examination of bills and challans etc. the bill as sanctioned by the applicant on 29.4.81. It was to the year 1982 when the Clock stopped working and win office notings

started that there was 10 years greater for the

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said clock given by the Contractor. Thus, the bill was paid thereafter by the applicant. Thus, everything happened concluded in the year 1981 and the charge-sheet was is used to the applicant in the year 1986 i.e., 4 years after the act of omission and commission in respect of the event in which the payment was made and everything was concluded and the disciplinary proceedings under Rule 9 of the Disciplina & Appeal Rules were initiated after more than 4 years of the event. Accordingly, the proceedings was being barred by time, could not have been initiated in violation of Rule 9 of C.C.S.

Therefore, 1972, and as such this application deserves to be allowed and the proceedings against the applicant are without jurisdiction and the said

deserves to be allowed and the proceedings against the applicant are without jurisdiction and the said proceedings are quashed. The respondents are directed to make payment of the entire amount which has been withheld within a period three months from the date of receipt of a copy of this judgment alongwith interest @ 12%.

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vice chairman

Alletted 31-7-91

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Section Officer

C.T.C. Congress Associate Branch
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12/8/91

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Before the Hon. C.A.T, Circuit Barch

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्रादो) जुल्लेमाण्ड वी- प्रतिकादो (उक्तादेण्ड)	O.N. Snivas	Per (CVII) No an
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को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूं और लिखे देता हूं इस मुकद्दमा में वकील महोदय स्वयं अथवा अन्य बकील द्वारा जो कुछ पैरवी व जबाब देही व प्रश्नोंत्तर करें या कीई कागज बाखिल करें या लौटावें या हमारी और से डिगरी जारी करावे और रुपया वसुल करें या सुलहनामा व इकबाल दावा तथा अपील निगरानी हमारी ओर से हमारी या अपने हस्ताक्षर से बाखिल करें और तसदीक करें मुकहमा उठावें या कोई स्पया जमा करें या हमारी विपक्षी (फरीकसाबी) का वाखिल किया हुआ रुपया अपने या हमारे हस्ताक्षर युक्त (दस्तखती) रसीद से लेवे या पंच नियुक्त करें—बकील महोदय द्वारा की गई वह सब कार्यवाही हमकी सर्वथा स्त्रीकार है और होगा मैं यह मी स्त्रीकार करता हूं कि मैं हर पेशी पर स्वयं या किसी अपने पैरोकार को भेजता रहंगा अगर मुकद्मा अदम पैरवी में एक तरका मेरे खिलाफ फैसला हो जाता है उसकी जिम्मेदारी मेरे वकील पर नहीं होगी इसलिए यह लतनामा लिख दिया प्रमाण रहे और समव पर काम आबे।

हस्ताक्षर साक्षी (गवाह) महीना स्वीकृत

In the Central Administrative Tribunal

BY

Lucknow Bench.

26.5.92

M.P. No. 480 1992 In

Contempt No. 20/92 (L)

O.N.Srivastava.

Petitioner'

Versus

Shri. S.P. Rai, Chief P.M.G.?

U.P. Circle, Lucknow.

Respondants

APPLICATION FOR EXEMPTION FROM PERSONAL APPEARANCE.

The respondant abave named most respectfully submits as under:-

1. That in view of the facts and circumstances mentioned in the accompanying counter-affidavit, there was no grievance for the petitioner to file the present contempt petition as the alleged with-held amount as directed by the Hon'ble Tribunal in its judgement and order dated 31.7.91 had already been paid to him even before the said order.

PRAYER

Tribunal be gracious enough to exempt the respondant from personal appearance on the above case and allow him to appear through his duly authorised advocate for which of kindness the respondant shall ever remain grateful.

Dated. 25.5.92 Lucknow.

Respondant.

Chief Postmaster General Uttar Pradesh Circle LUCKNOW-226001,

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In the Central Administrative Tribunal

Lucknow Bench



Counter-affidavit by Respondant

In

Contempt Petition No. 20/92 (L)

Applicant

Vers

Shri. S.P.Rai, Post Master General, U.P.Gircle, Lucknow. ...

r Nath Srivastava,

Respondant

-66-

I, S.P.Rai, Chief Master General, U.P. Circle, Lucknow do hereby solemnly affirm and state as under ;-

- 1. That the deponant has read the contempt petition filed by Shri.
 Conkar Nath Srivastava and has understood the contents thereof and is well conversant with the facts of the case deposed hereinafter.
- 2. That it will be apparant from the submittens made hereafter that /
 there was no point in filing the present contempt petition as the withheld payments sought for in the claim petition had already been paid to the petitioner as per directions and order contained in the Hon'ble Tribunals' judgement dated 31.7.91.
- 3. That the applicant had filed the claim petition No. C.A. 345/90 in this HonBle Tribunal which was decided vide judgement and order dated 31.7.91 and was issued by the registry on 12.8.91 and was received in the office of the deponant on 3.9.91.
- 4. That it was indicated in the above judgement and order that " a

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sum of Rs. 20182 out of Rs. 114972 was also paid to him and the rest

5. That in the above context, the respondants were directed " to make payment of the entire amount which has been withheld within a period of three months from the date of receipt of a copy of this judgement along with interest @ 12% "

6. That during the pendancy an amount of Rs. 46612 as DCRG and Rs. 50836 as commutation of pension was sanctioned on 7.2.91 and 11.2.91 respectively. The said amounts had since been paid to him has been acknowledged by the petitioner in Annexure 1 to the contempt petition.

That according to the above facts, the entire withheld amount was

paid to the applicant as early as in February, 1991.

8. That from the above facts it is apparant that the petitioner was paid the entire withheld amount even before filing of the present contempt petition and nothing was left for the respondent to comply, with the Hon'ble Tribunals' order dated 31.7.91.

9. That in view of the above submissions the deponant has not disobeyed the Hon'ble Tribunals' order dated 31.7.91 in any manner whatsoever.

Additional Submissions

(I). That interest @ 12% has also been paid on the amount of DCRG and Leave Encashment, for delayed payment, amounting to Rs. 29366 and Rs. 10040 respectively on 19.5.92. An amount of Rs. 1723 was also paid as interest on Group Insufance amount on 21.5.92.

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(II). That interest on commuted value of pension is not admissable because of the fact that the applicant was in receipt of full pension without any Meduction till the commuted value was paid to him. In the Commuted borties event of commutation 4/370, of pension amount is reduced.

PRAYER

WHEREFORE it is respectfully prayed that in view of the facts and ircumstances stated in the above paragraphs, this Hon'ble Tribunal may be gracious enough to discharge the contempt natice for which the respondant shall ever remain grateful.

It is however, respectfully submitted that the respondant

can never even think of disobeying the Hon'ble Tribunals' order in

any manner whatsoever.

Deponant/Respondant

Chief Postmaster General Uttar Pradesh Circle LUCKNOW-226001

Verifucation

I, the deponant/respondant above named do hereby verify that the contents of para 1 are true to my knowledge and those of paras 2 to9 are based on records and legal advice which I believe to be true. No part of is false and nothing material has been concealed. e.S.P.Ra. So help me God.

Deponant/Respondant.

Chief Postmaster General Uttar Pracesh Circle LUCKNOW-226001.

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P. K. SAXENA
Oath Commissioner ST ST 97 Civil Court, Lko.

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नाम अवालत मुक्तमा निर्मा नाम फरीकेंन भेर भू	विाही हमको सर्व पेजी पर स्वयं ये वी में एक तरफ रे	भिषा स्वीकार है अं या किसी अपने पैन मेरे खिलाफ फैसल मिए यह वकालत	ीर होगा मैं य रोकार को भे ा हो जाता है	ह भी स्वीकार व जता रहूगा अगर उसकी जिम्मेदा देया प्रमाण रहे	त्रता हूं कि व मुकदमा अदर प्रीमेरे वकी और समय प
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